

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.132/2001

Tuesday this the 6th day of February, 2001

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER
HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

1. R.Rajappan Pillai, S/o Raman Pillai,
Revathy Bhavan, Punthalathzhi, Kilikollor,
PO.Kollam.4 now working as TOA(P)
BCR (Gr.III) Trunk Telephone
Exchange, Kollam.
2. V.Sudhakaran, S/o Velayudhan,
kuzhiyathu Veedu,
Edakkad PO, Kollam,
now working as TOA (P) BCR Gr.III
Trunk Telephone Exchange,
Kollam.
3. B.Leelabai Amma,
W/o Gopinathan Nair,
Manjusha, Palayathodu,
Kollam, now working as
TOA(P) BCR Gr.III
Trunk Telephone Exchange,
Kollam.
4. N.Karthikeyan S/o M.Krishnan
Vilayil Veedu, Mamplallikunnam,
Chathannur, now working as
TOA(P) BCR.Gr.III
Trunk Telephone Exchange,
Kollam.

...Applicants

(By Advocate Mr. K.K.Balakrishnan)

V.

1. Union of India represented by
the Secretary, Ministry of
Communications,
Sanchar Bhavan, New Delhi.
2. Director of Telecommunications,
Ministry of Communications,
Sanchar Bhavan, New Delhi.
3. The General Manager,
Office of the Chief General Manager,
Bharath Sanchar Nigam Limited,
Kollam.

...Respondents

(By Advocate Mr. T.C.Krishna)

The application having been heard on 6.2.2001, the
Tribunal on the same day delivered the following:

contd.....

O R D E R

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

When the OA was taken up, learned counsel appearing for the applicants submitted that earlier O.A. filed by the applicants for the very same relief as OA 1267/99 has been disposed of.

2. In paragraph 7 of the OA it is stated that the applicants have not previously filed any application, writ petition or suit regarding the matter in respect of which their application, nor any writ petition or suit is pending before any court.

3. In the light of the submission made by the learned counsel for the applicants what is contained in paragraph 7 is wrong.

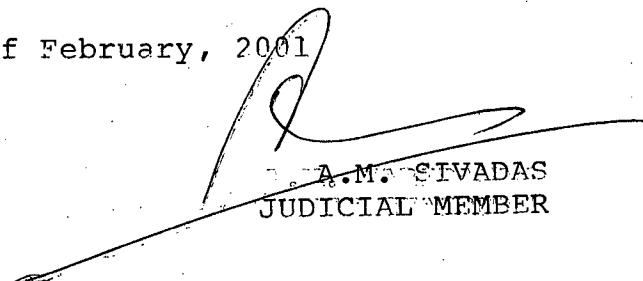
4. We called for the file in OA. 1267/99. From the same it is seen that the same is pending and the submission made by the learned counsel for the applicants across the bar is totally incorrect. In that situation also what is stated in paragraph 7 of the OA is incorrect. There are four applicants in this OA. These four applicants are the applicants in OA 1267/99 also.

5. After having faced with the situation learned counsel appearing for the applicants submitted that he is withdrawing the OA.

6. OA is dismissed as withdrawn.

Dated the 6th day of February, 2001


G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER


A.M. SIVADAS
JUDICIAL MEMBER